

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

CP (IB) No.05/GB/2020

Under Section 9 of the Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016

In the matter of:

Kkalpana Industries (India) Ltd. ... Applicant/Operational Creditor

-Versus-

P. K. Chowdhury & Sons Pvt. Ltd. ... Respondent/Corporate Debtor

Order delivered on 18th March, 2020

Coram:

Hon'ble Mr. Hari Venkata Subba Rao, Member (J)

For the applicant/ FC : Ms. Teresa Deka, advocate

For the respondent/CD : None

ORDER

Ms. Teresa Deka, advocate appearing for the applicant/OC is present. Even though, the respondent/ CD remained ex-parte, a joint application has been filed duly signed by both the parties stating that the above matter has been settled between the parties and the applicant/OC has received an amount of Rs.3,25,000.00 (Rupees Three lacs Twenty Five thousand only) towards full and final settlement of their claim.

2. The above application is taken on record and accordingly, the main company petition CP (IB) No.05/GB/2020 stands disposed of as being withdrawn by recording the settlement entered into between the parties.

Member (Judicial)
Adjudicating Authority

Dated, Guwahati the 18th day of March, 2020
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